

TRIPURA  **GAZETTE**

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PART-- I--Orders and Notifications by the Government of Tripura,
The High Court, Government Treasury etc.

**GOVERNMENT OF TRIPURA
REVENUE DEPARTMENT**

No.F.8(1)-Rev/AMR/2018

Dated, Agartala, the 5th April, 2023.

NOTIFICATION

In exercise of the powers conferred by Section 6 of the Anand Marriage Act, 1909 (Central Act 7 of 1909) the Governor of Tripura hereby makes the following rules to provide for registration of Anand Marriages, namely:-

THE TRIPURA ANAND MARRIAGE REGISTRATION RULES, 2023

- 1 (1) These Rules may be called "The Tripura Anand Marriage Registration Rules, 2023".
(2) These Rules shall be applicable to whole of the *State of Tripura*.
(3) They shall come into force on the date of their publication in the Official Gazette.
 2. (1) In these rules, unless the context otherwise requires.- -Definitions
 - (a) "Act" means the Anand Marriage Act, 1909 (7 of 1909)
 - (b) "Anand Marriage" means Anand Marriage commonly known as Anand Karaj solemnized under the Act;
 - (c) "Chief Registrar" means the Secretary to Government of Tripura in the Revenue Department;
 - (d) "District Registrar" means the District Magistrate & Collector of the Concerned District;
 - (e) "Form" means the form appended to these rules;
 - (f) "Register" means a register of Anand Marriages;
 - (g) "Registrar" means the Registrar of marriages as authorized under rule 3;(2) Words and expressions used in these rules but not defined, shall have the same meanings as assigned to them in the Act.
 3. For the purpose of registration of Anand Marriage within the State, the concerned Sub-Divisional Magistrate or any other Executive Magistrate as may be empowered by the District Magistrate shall be authorized as Registrar within their respective jurisdiction.
 4. The Anand Marriage shall be registered with the Registrar within whose jurisdiction such marriage is solemnized.
 5. The Registrar shall maintain a Register of Anand Marriages in Form. 1.
 6. (1) The parties to the Anand Marriage shall prepare memorandum in duplicate in Form-II and submit the same to the Registrar along with documents to prove the solemnization of the marriage
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to the satisfaction of the Registrar and registration fee of rupees twenty only within a period of sixty days from the date of solemnization of their marriage:

Provided that for registration of marriages solemnized before the commencement of these rules, memorandum shall be submitted within a period of one year from the date of commencement of these rules.

(2) The memorandum shall be signed by both the parties to the marriage and at least two other persons who have witnessed the marriage.

(3) the parties to the marriage who have not registered their marriage within the period specified under Sub-rule (1) shall get their marriage registered by submitting the memorandum to the Registrar in Form-II and a declaration in Form-III along with documents to prove the solemnization of the marriage to the satisfaction of the Registrar and Registration fee of one hundred rupees only.

7. (1) Where on verification and scrutiny of the memorandum and documents received under Sub-rule(1) or Sub-rule (3), the Registrar is satisfied that the marriage has been solemnized, he shall enter the particulars of the marriage in the register and issue a certificate of Anand Marriage in Form-IV.

(2) Where the Registrar has reasons in to believe that - -

(a) The marriage between the parties has not been performed in accordance with Anand Marriage ceremony, or

(b) The identity of the parties or the witness testifying the solemnization of the marriage is not established; or

(c) The documents tendered before him do not provide the marital status of the parties.

He may, call upon the parties to produce such further information or documents as he may deem necessary for establishing the identity of the parties and the witnesses or correctness of the information presented to him within a period of thirty days from date of receipt of memorandum.

8. The Registrar may, for reasons to be recorded in writing, refuse the registration of marriage, if the parties to the marriage fail to comply with the directions issued by him under Sub-rule(2) of rule 7.

9. The Registrar shall provide two copies of the certificate of Anand Marriage to the couple, free of charge, within fifteen days of receiving the application.

10. The Registrar may, on an application made by any party to the marriage, if satisfied that there is typographical or clerical mistakes in the entries made in the register or on the certificate of registration in relation to the name, age or date of marriage, make suitable corrections with previous sanction of the District Registrar and affix his signatures to each correction.

11. (1) Any person aggrieved by the decision of registration file an appeal to the District Registrar within a period of three months from the date of communication of such decision:

Provided that the delay, if any in filing such appeal may be condoned or the reasons to be recorded in writing by the District Registrar, if the Appellant satisfies District Registrar that he had sufficient cause for not preferring the appeal within the specified period.

(2) The District Registrar shall after giving an opportunity of hearing to the parties concerned, dispose of the appeal within a period of thirty days.

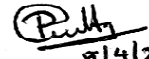
12. (1) Any person aggrieved by the decision of District Registrar may file further appeal to the Chief Registrar within a period of three months from the date of communication of such decision:

Provided that the delay, if any, in filing such appeal may be condoned for the reasons to be recorded in writing by the Chief Registrar if the appellant satisfies the Chief Registrar that he had sufficient cause for not preferring the appeal within the specified period.

(2) The Chief Registrar shall, after giving an opportunity of hearing to the parties concerned dispose of the appeal within a period of sixty days, whose decision shall be final.

13. The originals of the memorandum received by the Registrar shall be retained.

By order and in the name of the Governor,


5/4/2023

(P. Agarwal)

Principal Secretary to the
Government of Tripura
Revenue Department

GOVERNMENT OF TRIPURA

FORM-1

[See Rule 5]

REGISTER OF ANAND MARRIAGES

1. Date of Marriage:

2. Place of Marriage (Specify hall. Auditorium etc.)	Local Area	Village	Teheshil	Police Station	District
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Signature of the Husband

Signature of the Wife

Photo of the Husband
to be affixed

Photo of the Wife
to be affixed

3. Details of parties to Marriage (As on the date of marriage)

Details	Husband	Wife
(a) Name in full (in capital letters)		
(b) Nationality		
(c) Age and date of birth		
(d) Permanent address		
(e) Present address		
(f) Previous marital status Married/ Unmarried Widower Widow/ Divorced		
(g) Whether any spouse is living? If yes, number of spouse living		
(h) Name of the father or guardian and the relationship (1) Age (2) Address		
(i) Name of mother (1) Age (2) Address		

* Put (√) mark on whichever is applicable

4. Witness of solemnization of marriage

1. (a) Name:

(b) Address:

2. (a) Name:

(b) Address:

5. Date of Receipt of memorandum _____

6. Details of documents/ records/ proof of marriage required under rule 6.

Date:

Place:

Registration No. _____ / (year)

Date _____

Registrar

GOVERNMENT OF TRIPURA

FORM-II

[See rule 6(1)]

MEMORANDUM FOR REGISTRATION OF ANAND MARRIAGE

(to be submitted in duplicate)

1. Date of Marriage:

2. Place of Marriage (Specify hall. Auditorium etc.)	Local Area	Village	Teheshil	Police Station	District
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3. Details of parties to Marriage (As on the date of marriage)

Details	Husband	Wife
(a) Name in full (in capital letters)		
(b) Nationality		
(c) Age and date of birth (sufficient proof shall be produced)		
(d) Permanent address (sufficient proof shall be produced)		
(e) Present address		
(f) Previous marital status Married/ Unmarried Widower Widow/ Divorced		
(g) Whether any spouse is living? If yes, number of spouse living Signature with date		
(h) Name of the father or guardian and the relationship (1) Age (2) Address Signature with date (if is a consenting party)		
(i) Name of mother (1) Age (2) Address Signature with date (if is a consenting party)		

* Put (√) mark on whichever is applicable

4. Witness of solemnization of marriage

1. (a) Name:

(b) Address:

(c) Signature with date:

2. (a) Name:

(b) Address:

(c) Signature with date:

5. Details of documents/ records/ proof of marriage required under rule 6.

Declaration of parties

We _____ (Name of the husband and wife) do hereby jointly declare that the details shown above are true to the best of our knowledge and belief.

Signature of Parties

Place: Date:	Signature of Husband
	Signature of Wife

(For Office Use)

Received by post/ in person on _____

Registrar

Registered in the Register of Marriage at on _____
_____ at Registration No. _____

Registrar

FORM-III

[See rule 6(3)]

DECLARATION

We _____ (Name of the husband and wife) do hereby jointly declare that our marriage was solemnized on _____ (Date of marriage) at _____ (Place of marriage). The memorandum for registration of marriage could not be submitted within the period specified under rule 6 due to _____ (specify reason). We hereby submit memorandum (Form II) along with documents to prove the solemnization of the marriage for the purpose of registration of our marriage.

Place:

Date:

Signature of Husband

Signature of Wife

DECLARATION TO BE ATTESTED BY GAZETTED OFFICER/ MEMBER OF PARLIAMENT / MEMBER OF LEGISLATIVE ASSEMBLY/ MEMBER OF LOCAL SELF GOVERNMENT INSTITUTIONS

I _____ hereby certify that the marriage between _____ and _____ was solemnized on date _____ and fact is personally known to me.

Signature with place, date and seal

GOVERNMENT OF TRIPURA

FORM-IV

(See rule 7)

REGISTRAR OF ANAND MARRIAGES

GOVERNMENT OF _____

Department of _____

CERTIFICATE OF MARRIAGE

[Issued under rule 7 of the Tripura Anand Marriage Registration Rules, 2023]

This is to certify that the following information has been taken from the Register of Anand Marriage maintained in Form No-I in the office of the Registrar of the _____ (local area)

1. Date of marriage _____
2. Place of marriage _____ (as in Form No-I)
3. Details of parties to the marriage

Details	Husband	Wife
(a) Name in full (in capital letters)		
(b) Nationality		
(c) Occupation		
(d) Age at the time of marriage and date of birth		
(e) Permanent address		
(f) Name of parents or Guardian and relation (i) Father (ii) Mother (iii) Guardian		
Photographs: (Office seal covering photographs)		

Registration No. with year _____

Date of Registration _____

Registrar
(Name of Local Area)

Issued under my hand and seal on this the _____ date of _____